

Court No. - 29

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 55060 of 2015

Petitioner :- Uma Shankar Mishra

Respondent :- State Of U.P. And 3 Others

Counsel for Petitioner :- Rajesh Mishra

Counsel for Respondent :- C.S.C.,Inelligible,Manish Goyal

Hon'ble V.K. Shukla,J.

Hon'ble Arvind Kumar Mishra-I,J.

On the matter being taken up today, from the side of the High Court, Sri Manish Goyal, Advocate has entered appearance and has produced before us a copy of the resolution passed by the Administrative Committee of this Court, chaired by Hon'ble The Chief Justice wherein following directives have been approved to be issued Hon'ble the Chief Justice.

Hon'ble the Chief Justice has issued following directives:

"In terms of the provisions contained in Chapter IV Rule 3 of the Allahabad High Court Rules, 1952, I hereby issue the following directions;

(1) The Oath Commissioners shall maintain a register which shall contain the prescribed particulars with respect to each affidavit sown;

(2) The deponent of every affidavit shall affix his or her passport size photograph together with the identification number issued by the Allahabad High Court Bar Association;

(3) For one particular case, one identification number shall be allocated to a person by the Allahabad High Court Bar Association which may be used for all subsequent affidavits to be filed by the same deponent in the same case;

(4) The identification number allocated to a particular deponent in a case shall also be specifically recorded in the register;

Provided that the above modalities shall not be insisted upon in regard to the affidavits to be filed by the officials of the State or

Union Governments or on behalf of the instrumentalities of the State.

I further direct that having due regard to the nature of the work which is to be carried out by the Allahabad High Court Bar Association and the administrative expenses involved, an amount of Rs. Seventy per identification number may be charged by the Bar Association. The amount so prescribed shall not be enhanced without prior approval of the Registrar General on the instructions of the Chief Justice."

Once such directives have been issued then present public interest litigation petition is disposed of with the direction that the High Court Bar Association shall abide by the aforesaid mentioned directions issued on the Administrative side of this Court by Hon'ble the Chief Justice.

Order Date :- 7.10.2015

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